

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3297  
(To be answered on the 15<sup>th</sup> March 2018)

PARKING CHARGES AT AIRPORTS

3297. DR. KIRIT SOMAIYA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether the Government is aware about the illegal/informal collection of parking charges by the private contractors at Delhi/Mumbai Airports;
- (b): if so, the details thereof;
- (c): whether there is any provision, agreement between any parties compelling the passengers to pay parking charges just for reaching the departure gate in a particular vehicle, if so, the details thereof;
- (d): whether money can be collected in the name of parking charges when actually there is no question of parking, if so, the details thereof;
- (e): whether Government has received requests/suggestions from peoples' representatives to withdraw the parking charges for the vehicles coming to drop the passengers at departure gate; and
- (f): if so, the details thereof and the action being taken on the request of withdrawal of such parking charges?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): AAI Management of Airports Regulations 2003 permits the airport operator to levy charges for regulating the parking of vehicles at authorized location and penalizing for unauthorized parking. Besides, provisions of OMDA provides the JV airports to determine, demand, collect, retain and appropriate charges from the airport users i.e. commercial vehicle owners. No such charges are levied on passengers and private owned vehicles. Further, Airports Authority of India (Management of Airports) Regulations, 2003 inter-alia prescribes that no person shall, without permission of Competent Authority, drive or park a vehicle elsewhere than in a place provided for the passage or accommodation for such vehicles. He shall be liable to pay charges at such rates as decided by the Competent Authority from time to time for parking of vehicles in such authorized places.

(e) & (f): Representations and suggestions as being received in respect of betterment of passenger experience at airports are always welcome by the Ministry and brought to the notice of the concerned airport operators.